

ITEM NO.8

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 9819/2014

(Arising out of impugned final judgment and order dated 30/05/2014 in CRLA No. 1279/1995 passed by the High Court of Judicature at Allahabad)

SULTAN KHAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With application for exemption from filing certified copy of the impugned order and exemption from filing Official Translation and office report)

Date : 18/12/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Dr. Ashish Kumar Sharma, Adv.
Mr. Mrinmay Bhathewara, Adv.
Mr. Sanjay Kumar Tyagi, A.O.R.

For Respondent(s) Mr. S.K. Verma, A.O.R.

UPON hearing counsel the Court made the following
O R D E R

On an oral request made by the learned counsel for the petitioner call this matter after the ensuing Christmas holidays.

[KALYANI GUPTA]
COURT MASTER

[SHARDA KAPOOR]
COURT MASTER